

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 34/TT/2020

Date: 2.3.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of transmission tariff for 2019-24 period for transmission assets under "Provision of 400kV bays at Shujalpur for Part ATS of RAPP 7 and 8 in Western Region".

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

2. With regard to the additional capitalization in FY 2014-19, clarify/submit the following information:-
 - i. Whether the additional capitalization claimed is within the original scope of work?
 - ii. With regard to the claim of additional capitalization, provide asset-wise details of unexecuted/balance works carried out during 2014-19 along with detailed justification and relevant provisions of 2014 Tariff Regulations.
 - iii. With regard to additional capitalization claimed during 2014-15 to 2018-19, submit the details in the following format:-

Party	Asset/Work	Year-wise actual capitalization	Original liability	Year-wise addition in	Un-discharged liability as on	Un-discharged liability as on
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		(2014-19)		Liability	COD	31.3.2019

3. Form 5 for Assets 1 and 2 for 2014-19 tariff period.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Rajendra Kumar Tewari)
Bench Officer